

Annexure-7

Name of the corporate debtor: M/s Shivkala Developers Pvt. Ltd.

Date of commencement of liquidation: 24.11.2021

List of stakeholders as on: 05.06.2022

List of other Stakeholders, if any (other than Financial Creditors and Operational Creditors)

Sl. No.	Name of stakeholder	Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Details of claim received		Details of claim admitted							Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim			Amount of any mutual dues, that may be set off
1	Chharia Holdings Pvt. Ltd.	-	27.12.21	-	14,600,000	Other	NA	NA	NA	15.43%	NA	NA	-	No claim has been received. A letter received dated 19.01.2022 claiming that the portion excluded from the part of liquidation estate. The said amount is reflecting in the books of account of CD. Therefore, the said amount is taken into consideration as a claim and the space of the portion is taken into part of the liquidation estate.
2	Vipul Motors Pvt. Ltd.	-	29.12.21	-	40000000	Other	NA	NA	NA	42.28%	NA	NA	-	The claim received claiming that the specific performance of agreement to sell dated 09.04.2010 and compensation. Being the matter under sub-judice before Senior Civil Judge bearing suit no. 1335/2011. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.
3	Renu Builders & Promoters Pvt. Ltd.	-	23.12.21	-	12,000,000	Other	NA	NA	NA	12.68%	NA	NA	-	The claim received claiming that the specific performance of agreement to sell dated 13.02.2009 and compensation. Being the matter under sub-judice before Senior Civil Judge bearing suit no. 349/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.
4	Rishi Promoters Pvt. Ltd.	-	23.12.21	-	1,20,00,000/-	Other	NA	NA	NA	12.68%	NA	NA	-	The claim received claiming that the specific performance of agreement to sell dated 31.10.2009 and compensation. Being the matter under sub-judice before Senior Civil Judge bearing suit no. 1401/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.
5	Rishi Promoters Pvt. Ltd.	-	23.12.21	-	10,00,000	Other	NA	NA	NA	10.58%	NA	NA	-	The claim received claiming that the specific performance of agreement to sell dated 06.04.2009 and compensation. Being the matter under sub-judice before Senior Civil Judge bearing suit no. 1402/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016 the subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.



6	Mrs. Ashu Avora	-	23.12.21	17,000,000	-	Other	NA	NA	NA	NA	NA	NA	17000000	-	The documents supported with the claim under verification it is found that the agreement to sell dated 08.05.2008 was executed by the CD and extended time to time with the condition that non fulfillment of agreement to sell the said agreement is stand cancelled and CD will liable to refund entire sale consideration. Accordingly the CD has issued cheques bearing no. 474818 dated 15.07.2012 and 401359 dated 29.02.2013 a sum of Rs. 50 Lacs each. The undertaking filed by the CD stating that the said cheque was returned unpaid but no cause to believe that he has not taken any legal steps to seeks legal remedy against the CD. It is prime facie shows that the case is barred by Law of Limitation. Hence Rejected.
7	Mr. Rudra Pratap Singh	-	19.04.22	13,155,000	60,00,000	Other	NA	NA	6.35%	NA	NA	7,155,000	-	As per the direction of Hon'ble NCLT in IA No. 154323 & CA No. 15/23 for Re examination of the claim declined by the Liquidator vide Email dated 27.04.2022 upon due verification the claim has been admitted and interest portion is rejected.	
TOTAL				30,155,000	94,600,000				100%			24,155,000			



Anup Kumar
 Liquidator of M/s Shivkanta Developers Pvt. Ltd.
 IP Regd. No. IBBI/IPA-002/IP-N00333/2017-18/10911
 734, Lawyers Chamber Block, Western Wing,
 Tis Hazari Court, Delhi-110054
 Email Id:- sachanlawanalyst@gmail.com